

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.240(ND)/2017

IN THE MATTER OF:

M/s. S.T. Merchandising Pvt. Ltd.	Applicant/petitioner
Vs.		
Registrar of Companies	Respondent

Order under Section 252 (3) of the Companies Act

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner	:	
For the Respondent	:	
For the RD(NR)/ROC Delhi	:	Mr. Manish Raj, Company Prosecutor

ORDER

The instant petition is not maintainable in the present form as only an Appeal is competent against the order of the ROC. There is no original jurisdiction under Section 252 for a petitioner/applicant to invoke. Therefore, in the present form, the petition is not maintainable.

Accordingly, the petition is dismissed with liberty to file fresh one on the same cause of action as per the requirement of law.

— Sd/ —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/ —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)